

**BEFORE THE AJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court Room-2**



C.P.(I.B) No. 608/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.02.2020**

Name of the Company: Add Technologies(India) Ltd
V/s
Madhya Gujarat Vij Co Ltd

Section of the Companies Act : Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	L. S Modi	Advocate	Petitioner	
2.	Devasli Pandya for Anil Shah	Adv.	Respondent	

ORDER

The parties are represented through learned counsels.

Both the sides are seeking adjournment on the ground that the conducting Senior Counsel is not available.

On perusal of the records, it is found that the matter is pending since long and getting adjourned for one or the other reason. As a last chance, the matter is adjourned with a cost of Rs. 5,000/- to be deposited by both the parties in the Army Welfare Fund.

List the matter for hearing on 16.03.2020


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 10th day of February, 2020


**MANORAMA KUMARI
MEMBER JUDICIAL**